

S U P R E M E C O U R T O F  
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC  
974/2015

No(s).

(Arising out of impugned final judgment and order dated 02/09/2014  
in WC No. 46350/2014 passed by the High Court Of Judicature at  
Allahabad)

RAM CHARAN SINGH PRAJAPATI

Petitioner(s)

VERSUS

STATE OF U.P. ORS.

Respondent(s)

(With c/delay in filing SLP and Office Report)

Date : 25/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Ms. Preetika Dwivedi, Adv.

For Respondent(s)

Mr. M.R. Shamshad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.  
Issue notice.  
Mr. M.R. Shamshad, accepts notice.  
Reply be filed within one week from today

Rejoinder, if any be filed within one week hence.  
Tag with SLP(C) No. 36166 of 2014.

Signature Not Verified

Digitally signed by  
Usha Rani Bhardwaj  
Date: 2015.02.25  
16:57:57 IST  
Reason:

(NEELAM GULATI)  
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)  
COURT MASTER